

**Central Administrative Tribunal
Lucknow Bench, Lucknow**

M.P. No. 172/2021 in OA No. 282/2019
(Dr. Vishnu Dayal Agrawal Vs. UoI & others)

Sl. No. 10

Date: 05.03.2021

Hon'ble Smt. Manjula Das, Member (J)

Hon'ble Mr. A. Mukhopadhaya, Member (A)

The case has been taken up through video conferencing.

2. The lawyers are abstaining from judicial work today.
3. The record was perused. It appears from the record that the applicant in this case, Dr. Vishnu Dayal Agrawal, expired on 06.02.2020, as evidenced by the death certificate placed on record at Annexure No. 1 to the application for dismissal of the OA as abated. The Registry's report on this case reveals that for a period of over ninety days following the date of death of the applicant, no person has applied to be substituted as the legal representative of the deceased.
4. Given this position and clear mandate of Rule 18 of the CAT (Procedure) Rules, 1987, this case is declared to be abated.
5. Accordingly, M.P. No. 172/2021 stands disposed of and OA No. 282/2019 is dismissed as abated.
6. Registry may communicate this order to the late applicant's last known address.

(A. MUKHOPADHAYA)
MEMBER(A)

(MANJULA DAS)
MEMBER(J)

JNS